

sub-Commission on Minorities during 1989 and 1990;

(b) the particulars of Indian representatives during these years;

(c) the progress made in the drafting/ adoption of the International Declaration on Minorities;

(d) whether the Government propose to ratify the International Covenants and to accede to the optional protocol; and

(e) if so, the details thereof?

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):**

(a) During 1989 and 1990 the UN Commission on Human Rights and its Sub-Commission on the Prevention of Discrimination and Protection of Minorities discussed a very wide range of subjects pertaining to different aspects of human rights. Besides thematic issues such as Enforced or Involuntary Disappearances, Torture, Religious Intolerance and Summary or Arbitrary Executions, the question of human rights abuses in a number of countries, including those which revealed a pattern of gross and persistent violation of human rights, were focussed upon at those sessions of the Commissions and its Sub-Commission.

(b) The Indian delegations to the 1989 and 1990 sessions of the Commission on Human Rights were led by Shri Veerendra Patil, M.P., and Shri Rajmohan Gandhi respectively. The independent Indian expert at the 1989 and 1990 sessions of the Sub-Commission on the Prevention of Discrimination and Protection of Minorities were Shri M.C. Bhandare, M.P., and Justice R. Sachar respectively.

(c) Limited progress has been made by the open-Ended Working Group appointed by the Human Rights Commission for drafting

a Declaration on the Rights of Persons belonging to National, Ethnic, Religious and Linguistic Minorities. The text of the draft is to be examined again during a two-week session of the Working Group; to be held in Geneva during the course of the next session of the Human Rights Commission in February/March, 1991.

(d) and (e). India has ratified the International Covenants on Civil and Political Rights and on Economic, Social and Cultural Rights. We are presently not considering ratification of the two Optional Protocols to the International Covenant on Civil and Political Rights.

**Expenditure incurred on Haj Mission, 1990**

222. SHRI A.K.A. ABDUL SAMAD: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the total expenditure incurred on the official Haj Mission for Haj, 1990 with break-up by major heads of expenditure;

(b) the expenditure incurred in foreign currency;

(c) the expenditure incurred on gifts and hospitality; and

(d) the details of the recommendations made by the Haj Mission to the Government?

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI VIDYACHARAN SHUKLA):**

(a) to (c). Details of the expenditure incurred on the official Haj Goodwill Delegation for Haj 1990 under major head 2061-C-External Affairs-C-(9) Other Expenses C (9) (4) India's Delegation to the United Nations etc. are given in the attached Statement-I.

(d) Recommendations made to Government by the Haj Goodwill Delegation are given in the attached Statement-II.

**STATEMENT-I**

*Statement showing details of expenditure incurred on the official Haj Goodwill Delegation for Haj 1990 under the Major head 2061-C-External Affairs-C-(9)-other Expenses-C (9) (4) India's Delegation to the United Nations etc.*

		<i>Indian currency</i>	<i>Foreign currency</i>
1	2	3	4
i)	Air passage	Rs. 2,00,752.00	
ii)	Local transport	—	Rs. 6,20,479.00
iii)	Accommodation	—	Rs. 20,67,957.00
iv)	Gifts/hospitality	Rs. 25,903.00	
Total		Rs. 2,26,655.00	Rs. 26,88,436.00
Grand Total =		Rs. 29,15,091.00	

**STATEMENT-II**

**REPORT OF THE INDIAN HAJ GOOD  
WILL DELEGATION HAJ-1990**

**Summary of Main Recommendations**

The main feature of Haj-1990 was the efficient *implementation of the Haj Action Plan* finalised between the Haj Committee and the Embassy in terms of which buildings for the accommodation of Indian pilgrims were pre-arranged in Makkah and Madinah, after which accommodation units and incoming and outgoing flights were allotted to each pilgrim. These allotments were printed on a "Sticker" which was pasted on the pilgrim pass of each pilgrim. Thus, even before his departure from India each pilgrim included in the reserved accommodation scheme had:

- (i) Full details of specific units of accommodation allotted to him in Makkah and Madinah,

- (ii) The dates and numbers of flights on which he would travel both ways,  
(iii) The dates of pilgrims movement between Makkah and Madinah.

The Haj arrangements this year should serve as a model for us in the coming years.

2. There should be a gap of ten months between Arafat Day and the date of issue of the advertisement issued by the Haj Committee inviting applications from pilgrims. The delegation has developed a *model Action Plan* indicating deadlines by which various actions by the Haj Committee and the Embassy have to be completed; the Action Plan also provides specific dates for Haj-91. This model Action Plan should be implemented efficiently by the Haj Committee and the Embassy have to be completed; the Action Plan also provides specific dates for Haj-91. This model Action Plan should be implemented efficiently by the Haj Committee and the Embassy.

3. While it is laudable that pilgrims are given the opportunity to inform the Haj Committee/Embassy the details of their friends/relatives who they would like to be accommodated in the same buildings as themselves, greater publicity should be given to this facility so that more pilgrims can take advantage of it.

4. There should *not be a limit on the number of pilgrims who can perform Haj in any given year*. All pilgrims seeking to perform Haj should be provided the requisite foreign exchange, though, of course, the present restrictions on pilgrims who have performed Haj in the last five years should be scrupulously implemented by the State Haj Committee by maintaining pilgrim profile records on computers.

5. *Haj sailings* should be terminated in view of the inconvenience suffered by the pilgrims on sea journeys as also the additional expenditure borne by them on account of a longer stay in the Kingdom. In order to moderate the impact of increases in Haj charter fares the subsidy provided by the Government to sea pilgrims should be made available to air pilgrims.

6. *Uncertainty regarding the final number of pilgrims to be included in the reserved accommodation scheme* can cause final losses to the Haj Committee, besides forcing us to rent certain unsuitable buildings at the last moment. Deadlines should be prescribed and enforced by which Rubat allotments and pilgrims included in the "without foreign exchange" category are finalised well in time: in order to reduce uncertainty with regard to the pilgrims included in the Central Government quota the pilgrims should be placed in one category.

7. Buildings where certain major shortcomings have been noted should be identified and not rented next year.

8. Given the importance of *building supervision* work for the redressal of the pilgrims' grievances as also the uncooperative attitude of the certain moallims, building supervision should be made more effective, if necessary with the appointment of more supervisors.

9. *Khuddam Hujjaj* should be carefully selected for their dedication and sincerity; the Embassy should utilise their services effectively for building supervision work and redressal of grievances of pilgrims.

10. The Embassy should utilise the newly appointed *Rubat Officer* in the Consulate to vigorously pursue retrieval/revival of our Rubats, giving priority to those rubats where we are likely to meet with success in the near future.

11. The flight and accommodation arrangements of "*sponsored*" pilgrims should be more closely supervised by the Government. These pilgrims should be given the option to include themselves in the reserved accommodation scheme on a voluntary basis.

12. Government should provide a *mobile medical van* to the Consulate so that medical services could be provided to pilgrims at their buildings in Makkah and in the Indian camps at Mina and Arafat.

13. It should be ensured that *medicines* indented by the Consulate are sent strictly as per requirements of the medical mission.

14. The *Indian Dispensary in Madinah* should function throughout the year (and not only during the Haj season) in order to take care of thousands of Indian pilgrims who visit Madinah for Ziarat.

15. *Staff Requirements of the Consulate*

(i) *Additional staff should be pro-*

vided for building supervision work.

- (ii) A Vice Consul (Haj) should be deployed at the Consulate as soon as possible.
- (iii) In view of difficulties faced in recruiting qualified computer operators locally for seasonal work, four India-based computer operators should be deputed to the Consulate during the Haj season.
- (iv) A doctor should be posted at the Indian dispensary at Madinah.

16. It should be ensured that our pilgrims travel in *air-conditioned buses* between Jeddah and the Holy Cities by charging an additional amount in the compulsory dues.

17. A formal invitation to visit India should be extended by the External Affairs Minister to the Saudi Haj Minister, Dr. Abdul Wahab Abdul Wasea.

[*Translation*]

#### **Expert Committee on Remunerative Prices of Crops**

223. SHRI GULAB CHAND KATARIA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the report of the Expert Committee constituted to ensure remunerative prices to the farmers for their crops has since been received; and

(b) if so, the details thereof and action taken thereon?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE AND MINISTER OF TOURISM (SHRI DEVI LAL): (a)

and (b). Yes, Sir. The Committee has submitted its report which is under consideration of the Government.

[*English*]

#### **New Port Site Near Sagar Islands**

224. SHRI SANAT KUMAR MANDAL: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether a study for setting up of a new port site near Sagar Islands for serving round the year Calcutta and its hinterland was undertaken;

(b) if so, the outcome thereof; and

(c) the capital outlay proposed to be invested in the Calcutta Port, during the Eighth Plan for the future projections of cargo especially petroleum and oil lubricant products?

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) No, Sir.

(b) Question does not arise.

(c) An outlay of Rs. 503.83 crores has been proposed for the Calcutta Port for the Eighth Plan. An investment of Rs. 51.69 crores is envisaged for handling of POL products.

#### **Fresh Probe into Death of Netaji**

225. SHRI SANAT KUMAR MANDAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item appearing in the 'Indian Express', dated 16 November, 1990 under the caption "Fresh